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## REVIEW APPLICATION NO.29 OF 2007

ORIGINAL APPLICATION NO. 479 of 2005

8/13

J.M.

...

Applicant

...

## Respondents

## ORDER

**EMBER-J**

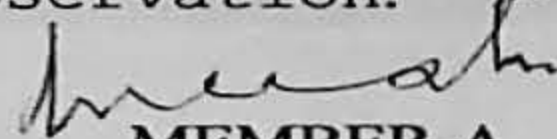
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vacancy. The doors are not shut for the applicants once and for all.

3. The documents annexed to the Review have been perused and certainly the same gives an impression that the applicant though appointed on ad hoc had been appointed against regular vacancies and the terms of appointment including all India Transfer Liability go to show that the appointment, if subsequently followed by regularization, would result in the regularization right from the beginning. This is the prima facie view. However, since liberty is given to the applicant, he has to make representation and the respondents shall, keeping in view the above observation take a judicious decision in this regard.

4. Review Application is closed with the above observation.

  
MEMBER-A

  
MEMBER-J

GIRISH/-